

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 22

C.P. (IB)/580(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES: **THE BANK OF MAHARASHTRA V/s**
KAVITA DILIP POL

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Abhishek Samant, Ld. Counsel for the Financial Creditor, Ms. Sneha Prabhu, Ld. Counsel for the Respondent, Personal Guarantor and Ms. Nimisha Rathod, Ld. Counsel for the Resolution Professional are present.
- 2) Respondent/Personal Guarantor has filed and placed on record Affidavit in Reply, pleadings are complete and the matter is ripe for hearing. However, Counsel for the Financial Creditor seeks some time to argue the matter.
- 3) At request, stand over to 09.05.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)